

12

OA 273/05

sympathetic consideration to the case of the applicant for posting him at nearby K.V.; notwithstanding pendency of this O.A.

Send copies of this order to the Respondents and free copies of this order be handed over to the learned counsel appearing for the parties.

J. Chanda
02/01/06

MEMBER(JUDICIAL)

Order dated: 31.01.06

By filing a Memo dated 30.01.06, Mr. P.R.J.Dash, Ld. Counsel appearing for the Applicant has pointed out that during pendency of this O.A., filed under Section 19 of the Administrative Tribunals Act, 1985, the Applicant has been given required relief/by giving him a posting at Anugul within Orissa and, in the said premises, Mr. P.R.J. Dash, Ld. Counsel for the Applicant has also prayed for withdrawal of this Original Application.

Having heard Mr. P.R.J.Dash, Ld. Counsel appearing for the Applicant and Mr. Ashok Mohanty, Ld. Sr.Counsel for the KVS/Respondents, this O.A. is permitted to be withdrawn.

This O.A. accordingly stands disposed-of, being withdrawn.

Send copies of this order to the Respondents and free copies of this order be handed-over to Mr. P.R.J.Dash, Ld. Counsel appearing for the Applicant and to Mr. Ashok Mohanty, Ld. Sr. Counsel appearing for the K.V.S.

W. S. G. J. M.

31/01/06
Member (judicial)